

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1563
ANSWERED ON:21.07.2014
CHANGES IN INDUSTRIAL DISPUTES ACT
Suresh Shri Doddaalahalli Kempegowda

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to bring changes in Industrial Disputes Act, 1947;
- (b) if so, the details of the amendments proposed to be brought in the said Act; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) to (c): The Department of Industrial Policy & Promotion has suggested to amend Section 25FFF of the Industrial Disputes Act, 1947 to bring the 'manufacturing sector' within the ambit of this provision, for implementing the National Manufacturing Policy. The suggested amendments have not been finalised.